

File No. N-9/7/2015-NM
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House,
26-Mansingh Road,
New Delhi-110011
Dated: 28th February, 2017

SANCTION ORDER

Sanction of the Competent Authority is hereby accorded to the payment of Rs. 8,94,700/- only (Rupees Eight Lacs Ninety Four Thousand Seven Hundred Only) to National Law School of India University Bengaluru towards **Second Instalment**(being 40% of total project cost) of the total project cost of Rs. 22,36,750/- (Rupees Twenty Two Lacs Thirty Six Thousand Seven Hundred Fifty Only) (non-recurring expenditure) for under taking research project titled "Shifting Paradigms: Making Clinical Legal Education Relevant" under the "Scheme of Action Research and Studies on Judicial Reforms" as per the terms of the agreement signed by National Law School of India University Bengaluru with Department of Justice on 02nd March, 2016. First instalment of Rs.4,47,350/- only (Rupees Four Lacs Forty Seven Thousand Three Hundred Fifty Only) was released to the National Law School of India University Bengaluru, the implementing Agency vide this Department's sanction order of even no. dated 03rd March, 2016. The implementing agency is requested to utilise this amount within the project timeline period and as per terms of the above mentioned agreement.

2. The expenditure involved is debitible to Demand No. 56 during 2016-17 (Plan) under MH 2014-Administration of justice, 17-National Mission for Justice Delivery and Legal Reforms; 17.02-Action Research and Studies on Judicial Reforms, 17.02.28-Professional Services.

3. This has been entered in the Register of Grants/Expenditure at Sl. No. 2 at page No. 25-26.

4. This issues with the approval of IFD [Law] vide AS & FA Dy. No. 212 dated 16.02.2017.


(Z.A. Khan)

Under Secretary to the Government of India
Telefax: 23072139

To,
**Pay & Accounts officer,
Ministry of Law & justice, Department of Legal Affairs,
Janpath Bhawan, Janpath,
New Delhi**

Copy to:-

1. Cash-I Section, MHA, NDCC Building, New Delhi with one spare copy and a copy of Agreement. It is requested that the payment may be made through e-payment to National Law School of India University Bengaluru.
2. Cash-II MHA, North Block, New Delhi
3. IFD/Budget Division, Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
4. ✓ NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
5. Vice Chancellor, National Law School of India University, Nagarbhavi, Post Bag No. 7201, Bengaluru-560242.
6. Section Officer, Admn. Unit, Department of Justice, Jaisalmer House, New Delhi.
7. Principal Accounts Office, 4th Floor, Ministry of Law and Justice, Lok Nayak Bhawan, Khan Market, New Delhi.
8. Guard File
9. Spare Copies-5.